

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4066

ANSWERED ON:15.12.2009

ANTI SIKH RIOTS

Ajnala Dr. Rattan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any Commission of inquiry which probed the anti-sikh riots in the country has submitted a report recently;
- (b) if so, the details thereof;
- (c) whether the said Commission had assessed the number of persons killed in the said riots;
- (d) if so, the number of persons killed in the said riots in the country, State-wise; and
- (e) the details of the action taken by the Government on the recommendations of the said Commission?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Government on 08-05-2000 appointed a Commission of Inquiry to look into various aspects of 1984 riots headed by Mr. Justice G.T. Nanavati (a retired Judge of Supreme Court of India). The Commission submitted its report to the Government on 09-02-2005.

(c): No, Madam.

(d): Does not arise.

(e): On the recommendations of Nanavati Commission of Inquiry the Government

(i) announced the 'Rehabilitation Package' on 16.1.2006 with a financial outlay of Rs. 714.76 crore to provide additional relief to the victims of 1984 riots. The said Package has been extended to States of West Bengal, Tamil Nadu and UT of Chandigarh on 30-09-2009. According to the information received from the State Governments, they have settled 36,336 claims of death, injury, damaged residential, uninsured commercial/industrial properties including those of Rehabilitation Grant payable to migrant families. As provided in the said Package, the Government has reimbursed a sum of Rs. 462.41 crore to the concerned State Governments for the amount disbursed;

(ii) The Government has initiated all steps within the ambit of law in consultation with Ministry of Law to bring the guilty to book, wherever Nanavati Commission has named any specific individual (s) for further examination or specific cases for reopening and reexamination; and

(iii) The CBI has completed investigation/reinvestigation of seven cases registered against by them. In four cases the CBI has sought permission of the Competent Authority to issue prosecution sanction u/s 196 CrPC. In one case closure report has been filed and this has been accepted by the Court. In one case which was chargesheeted and the final report u/s 173CrPC has been filed in the Court on 28-03-2009.